

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 82 OF 2020**

Shashikant Kamble	---	Applicant
Vs		
Central Pollution Control Board & Ors.	---	Respondents

Status Report of Maharashtra Pollution Control Board (MPCB) i.e. Respondent No. 02 in compliance of the Order dated 10/11/2020 passed by this Hon'ble Tribunal

The Hon'ble National Green Tribunal (WZ) vide Order dated 10/11/2020 directed MPCB i.e. Respondent No. 02 to submit the Status Report of Respondent No.06 i.e. M/s Sahyadri Super Specialty Hospital, Deccan Gymkhana, Pune as per the BMW Rules and also with regard to other entities covered by the Rules.

The officials of the Maharashtra Pollution Control Board carried out the visit to Respondent No. 06 -Sahyadri Hospital, Deccan Gymkhana, Pune on 11th January, 2021 and 11th August 2021. During the visit, the officials of the Board observed as follows :-

- 1) The Maharashtra Pollution Control Board has granted combined consent and the BMW Authorization vide Consent No. Bo/CAC – Cell/CCA/49407/CAC-1910000512, 10/10/2019 to Respondent No.6- Hospital for a period from 01/04/2018 to 31/03/2023 for 202 no. of beds. Total plot area of Respondent No. 06 is 1955.85 Sq Mtrs and total construction Built Up Area is 8639 Sq Mtrs. A copy of combined

consent and BMW Authorization is enclosed herewith and marked as an **Annexure – 1**.

- 2) The Respondent no. 06 at the time of making an application for Combined Consent Authorization (CCA) has mentioned the Hospital address as 'KMMMT Sahyadri Super Specialty Hospital, 32 C, Plot No. 30 C, Erandawane, Karve Road, Pune'.
- 3) In the Occupation Certificate issued by the Pune Municipal Corporation, the address of the Respondent No.06-Hospital is mentioned as – 'Sr. No. 32C, Final Plot no. 30C, Erandawane, Pune'. A copy of said Occupation Copy is enclosed herewith and marked as an **Annexure – 2**.
- 4) Respondent No.06-Hospital has obtained the Bombay Nursing Home Registration issued by Pune Municipal Corporation. The registration is valid up to 31/03/2024 for 202 beds.
- 5) The address of Respondent No.06-Hospital is mentioned in Bombay Nursing Home Certificate as – 'Plot No. C-30, Near Tilak Tank, Lane No. 1, Prabhat Road, Deccan Gymkhana, Pune – 411004'. A copy of the said certificate is enclosed herewith and marked as an **Annexure – 3**.
- 6) Respondent No.06-Hospital has obtained membership of CBMWTSDF (Common Bio-Medical Waste Treatment Storage and Disposal Facility) -M/s Passco Environmental Solutions Pvt. Ltd. for 202 no. of beds, which is valid up to 31/03/2022. In the membership, the address of which is valid up to 31/03/2022 is mentioned as '30C, Erandawane, Near Tilak Tank, Karve Road, Pune – 411 004'. A copy of membership is enclosed herewith and marked as an **Annexure – 4**.

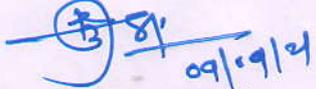
- 7) Respondent No.06-Hospital has provided STP of Moving Bed Biofilm Reactor (MBBR) Technology with Tertiary Treatment of 110 CMD capacity for the treatment of domestic effluent. Respondent No.6 Hospital has provided UV System for disinfection. Treated Effluent is drained to PMC sewer line and not used for recycling as per Combined Consent Authorization (CCA) condition. At the time of visit, STP was found in operation. The Officials of the Board collected the sample from STP Outlet. It reveals from the Analysis result that the parameter of BOD (Biochemical Oxygen demand) is exceeding the consented limit i.e. BOD 37 mg/l. instead of consented standard 30 mg/l. A copy of the Analysis result of STP outlet sample collected on 11.01.2021 is enclosed herewith and marked as an **Annexure- 5**.
- 8) During visit, Board Officials observed that Respondent Hospital has provided Primary and Tertiary Effluent Treatment Plant (ETP) for the treatment of Trade Effluent of 10 CMD capacity. After treatment, effluent is further disposed in STP for further treatment.
- 9) As per Combined consent Authorization, BMW (Bio Medical Waste) generation is as below –
- a) Yellow Category – 2400 Kg / Month.
 - b) Red Category – 1750 Kg / Month.
 - c) White Category – 600 Kg / Month.
 - d) Blue Category – 150 Kg/ Month.
- During visit, it was observed that the Respondent Hospital is segregating waste at the source i.e. ward wise segregation is done.
- 10) For the storage of segregated BMW, separate area with lock and key arrangement is provided at ground floor by Respondent Hospital.

- 11) The Respondent Hospital has maintained the record of daily generation of Bio-Medical Waste and disposal record to CBMWTSD facility. From the record, it has been observed that the Bio Medical Waste is disposed to CBMWTSD facility regularly.
- 12) Respondent Hospital has submitted Annual Report for BMW for last year on 20/05/2021.
- 13) Respondent Hospital has submitted Bank Guarantee of ₹ 2.75 lakhs valid up to 31/07/2023. Respondent Hospital has not submitted Bank Guarantee of ₹ 1.0 Lakh with MPC Board for the provision of ETP, as Hospital has provided ETP.
- 14) Respondent Hospital has submitted the clarification regarding different address mentioned in MPCB CCA, Bombay Nursing Home Certificate and the OC issued by PMC. The address mentioned in MPCB CCA, Bombay Nursing Home Certificate and the OC issued by PMC are of the same location. The address mentioned in MPCB CCA, OC issued by PMC is as per revenue record and the address mentioned in Bombay Nursing Home Registration Certificate is detailed address given with intention to find out the hospital location easily. A copy of reply of Respondent hospital is enclosed herewith and marked as an **Annexure-6**.
- 15) At present, Respondent Hospital, has reserved 34 beds out of total 202 beds for Covid patients. Covid Waste is also stored at ground floor in existing storage facility by providing separate compartment. Thereafter, disposing the said Covid-19 Waste to the Common Bio-Medical Waste Treatment & Disposal Facility. The Respondent Hospital is following CPCB guidelines for the disposal of Covid – 19 Bio- Medical Waste.

Copies of the Visit Reports dated 11/01/2021 and 11/08/2021 are enclosed herewith and marked as an **Annexure – 7 and 8 respectively.**

- 16) M. P. C. B. has issued Show Cause Notice to the respondent Hospital for the non-compliances observed on 09/09/2021. The copy of Show Cause Notice dated 09/09/2021 is attached and annexed herewith as an **Annexure – 9.**

Date : 09/09/2021
Place : Pune .


(Shri. Pratap Jagtap)
Sub-Regional Officer,
MPCB – Pune 1

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Consent No: Bo/CAC- Cell/CCA/49407/ **CAC-1910000512**

Date: 10/10/2019

To,
 KMMMT Sahyadri Super Specialty Hospital,
 32 C, Plot No 30C, Erandawane,
 Karve Road, Havelli,
 Pune.

Sub : Renewal of combined consent to operate and BMW Authorization under Red category.

- Ref: 1) Earlier Combine Consent and BMW Authorization granted by the Board vide no. BO/CAC-Cell/CCA/CAC-1801000066 dtd.03.01.2018 valid up to 30.06.2018.
 2) Your application for combine consent UAN No.49407 Dated 23.05.2018.
 3) The decision of Consent Appraisal Committee meeting dated 25.02.2019.

Combined Consent and BMW Authorization.
 under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2016 and Biomedical Waste Management Rules 2016 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order;

- The conditional combined consent to operate and BMW authorization is granted for the period from 01.04.2018 to 31.03.2023.
- The capital investment of the HCE is Rs. 24.58 Crs. As per C. A. Certificate submitted.
- The Consent is valid for the Hospital Activity of -

Sr. No.	Activity	
1	Beds	202 Nos.
	Total Plot Area	1,955.85 sq. mtrs
3	Total Construction BUA [FSI + Non FSI]	8,639.00 sq. mtrs

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr.no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.0	As per Schedule-I	The treated effluent shall be recycled to the maximum extent for flushing and remaining shall be used on land for gardening and connected to the sewerage system provided by the local body.
2.	Domestic effluent	72.0	As per Schedule-I	

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1	DG Sets [3 X 250 KVA]	3	As per Schedule-II

6. Condition Under Municipal Solid Waste (Management & Handling) Rule, 2000 (Non-Hazardous Solid Wastes):

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Wet garbage	As actual	Kg/Day	Bio-gas Plant/owc	Gas to be utilized for purposes/ Use as manure.
2	Dry garbage	As actual	Kg/Day	--	Recycle or Hand over to local body
3	STP Sludge	As actual	Kg/Day	--	Use as manure

7. Conditions under Hazardous Wastes (Management, Handling Transboundary and Other Waste) Rule 2016 for treatment and disposal of Hazardous Waste:

Sr. No.	HW Category	Type of Waste	Quantity	UOM	Treatment	Disposal
--	--	--	--	--	--	--

8. Conditions under E- Wastes (Management and Handling) Rule-2011:

Sr. No.	Type of Waste	Quantity	Treatment	Disposal
1	E-Waste	As actual		Through authorized recyclers

9. Treatment and Disposal of Bio- Medical Waste Generated from Hospital to CBMWTSDF.

The authorization is granted for generation and disposal of Bio-Medical Waste (BMW) to CBMWTSDF in waste categories and quantities listed here in below:

Sr. No.	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	100.00	Yellow colored non-chlorinated plastic bags	Given to CBMWTSDF & treated there in Incinerator.
		b) Soiled Waste	1750.00		
		c) Expired or Discarded Medicines	1.00		
		d) Chemical Waste	20.00		
		e) Chemical Liquid Waste	80.00	Yellow colored non-chlorinated plastic bags or containers	Given to CBMWTSDF & treated there in incinerator
				Yellow colored containers or non-chlorinated plastic bags	Given to CBMWTSDF & treated there in incinerator.

			--	Separate collection system leading to effluent treatment system	Pretreatment
		f) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	500.00	Non-chlorinated yellow plastic bags or suitable packing material	Given to CBMWTSDF & treated there in incinerator
		g) Microbiology Biotechnology and other clinical laboratory waste	5.00	Autoclave safe plastic bags or containers	Given to CBMWTSDF & treated there in incinerator
2	Red	Contaminated Waste (Recyclable) (a) Wastes generated from disposable items such as tubing, bottles, intravenous tubes and sets, catheters, urine bags, syringes (without needles and fixed needle syringes) and vacutainers with their needles cut) and gloves.	1750.00	Red colored non chlorinated plastic bags or containers	Given to CBMWTSDF where It is Autoclaved and disinfected
	Red	Solid Waste	--	Red colored non chlorinated plastic bags or containers	
3	White (Translucent)	Waste sharps including Metals: Needles, syringes with fixed needles, needles from needle tip cutter or burner, scalpels, blades, or any other contaminated sharp object that may cause puncture and cuts. This includes both used, discarded and contaminated metal sharps	600.00	Puncture proof, Leak proof, tamper proof container	
4	Blue	a) Glassware: Broken or discarded and contaminated glass including medicine vials and ampoules except those contaminated with cytotoxic wastes.	100.00	Cardboard boxes with blue colored marking	Given to CBMWTSDF where It is disinfected
		b) Metallic Body Implants	50.0		

No onsite treatment of BMW is permitted. The above-mentioned Bio Medical waste shall be sent to common BMW treatment & disposal facility authorized by MPCB.

10. If Built up area exceeds more than 20,000 sq. Meters and if hospital is Commissioned After 14.09.2006, the project proponent shall comply EIA Notification 2006 as Amended.

11. This consent is issued subject to conditions mentioned below,

- I. The "authorized Person" shall comply with provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
- II. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this Authorization.
- III. If the built-up area exceeds more than 20,000 sq. Mtrs. and if the hospital is commissioned after 14.09.2006, the project proponent shall comply EIA Notification 14.09.2006 by obtaining Environment Clearance.
- IV. You shall submit details of Management and Handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in along with Annual Report to MPCB with a copy to CPCB before 31st January every year.
- V. You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
- VI. You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years;
- VII. You shall establish Bar code system within one year.
- VIII. You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
- IX. You shall maintain day to day basis and display the monthly record including Annual report on its website within two years from the date of Notification.
- X. You shall submit BMW Annual report to the prescribed authority in form -IV by 30th June of every year including information about the categories and quantities of BMW handled during the prescribed year.
- XI. All records shall be subject to inspection and verification by the prescribed authority at any time.
- XII. You shall submit separate Bank Guarantees towards compliance of condition mentioned at Annexure - IV to Regional Office, within 30 days.
- XIII. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, for verification purpose.
- XIV. You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees.
- XV. PP shall operate STP so as to achieve BOD-10 mg/l and recycle 60% of treated Sewage for toilet flushing, cooling tower make-up & gardening;

- XVI. PP shall operate Organic Waste Digester/ Converter followed by Composting for the treatment of Biodegradable waste and use as a manure.
12. PP shall install ETP (primary) treatment system to treat trade effluent within 3 months and submit BG of Rs.1.0 Lakhs towards compliances of the same.
13. PP shall submit the BG's as per HCE's regime of the Board.
14. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
15. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No./D.R. No.	Date	Bank
1	1,90,000/-	TXN1806000489	06.06.2018	On line Payment
2	50,000/-	TXN1806000490	06.06.2018	On line Payment
3	60,000/-	TXN1908000283	22-08-2019	On line Payment
Earlier consent fees balance with the Board Rs. 30,000/- is adjusted in this renewal of consent.				

Copy to:

1. Regional Officer - MPCB, Pune and Sub-Regional Officer - Pune II, MPCB - They are directed to ensure the compliance of the CGA conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.

Schedule-I

I) Terms & Conditions for compliance of Water Pollution Control

- 1) A) As per your application you have provided combined waste water treatment for the Trade effluent and domestic sewage generated from the hospital and thereafter the treated effluent shall be discharged in to Sewage Treatment Plant with the adequate design capacity -i.e.110 CMD followed by Chlorination and the treated water shall be disposal to Municipal Sewer / Land application after achieving standard prescribed below:
- B) The Applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Discharge Standards applicable	
		Limiting Concentration in mg/l, except for pH	
01	pH	6.5-9.0	
02	Oil & Grease	10	
03	BOD (3 days 27oC)	30	
04	COD	250	
05	Total Suspended Solids	100	
06	Bio-Assay test	90 % survival of fish after 96 hours in 100 % effluent	

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion / modify or establish any modification to treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.
- 5) The applicant shall comply with the provision of the water (Prevention and Control of Pollution) Act, 1974. [Water Consumption Details]

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	90.90
2.	Domestic purpose	--
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	--
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	--
5	Other such as agriculture, gardening, etc.	



Schedule-II
Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have proposed / provided the Air pollution control (APC) system and also proposed to erect/erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height In Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1	DG Set [3 X 250 KVA]	Stack	25*each	Diesel	25 Ltrs/Hrs	1.0	12.0 Kg/Day

*Above the roof level.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. **Conditions for D.G. Set**

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f. D.G. Set shall be operated only in case of power failure.
- g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h. The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

Schedule-III : Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
I (A)	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	1,00,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards	Continuous	1,00,000/-
3	To provide ETP within 3 months	Continuous	1,00,000/-
I (B)	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31st January	Continuous	25,000/-
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	25,000/-
3	To provide separate BMW storage facility as per guidelines of CPCB	Continuous	25,000/-

Note: You shall submit the B.G. valid for additional 4-month period after the validity of your granted CCA.

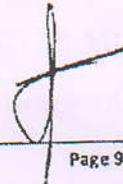
Schedule-V (General Conditions)

The following general conditions shall apply as per the type of the Hospitals/industry

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, , the 30th day of September every year.
- 7) You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.

- 8) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
- 10) The applicant shall make an application for renewal of consent at least 60 days before date of the expiry of the consent (In case of renewal of consent).
- 11) You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 15) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) You should not cause any nuisance in surrounding area.
- 17) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) You shall maintain good housekeeping.
- 19) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 22) You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 23) You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
- 24) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
- 25) You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

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मुमादामु. ३९५ (५०x३ पानी १०० पुस्तके) ९-०२

बांधकाम नियंत्रण

पुणे महानगरपालिका

शिवजोनीनगर, पुणे ४११००५.



छो क्षेत्रांनी ३८६/६१६/६

बांधकाम नियंत्रण कार्यालय

क्रमांक : 0004372

दिनांक : ६/११/०८

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

१९८१ अन्वये व अंतिम भोगवटा पत्र

श्री. / श्रीमती कोकण मिम मंडळ मेडिकल इन्स्ट लफराहणार डॉ. सी. अ. आपटे % एम्. अ. बहरी
अ. नं १४/३ पु. अ. - ८ रुमिनाप सरोवरा
एरडवणी, पुणे

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २५३/२५४ व एम्. आर. टी. पी. अॅक्ट

कलम ४५/६९ प्रमाणे पुणे, पेट

१५३००११

घरांक

फायनल प्लॉट क्र. / ३०६सर्व्हे क्र. ३२६

टी. पी. स्कीम नंबर

यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ११२७, दिनांक २०।६।२००५अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व / काली भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक ४।१।२००८ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

आतवा व उतरवा मजला रचणी
अट - १६. २४/३/२००५ रोजीचे हमीपत्र बांधकामाकरी, राहा

(१)

(२)

(३)

सहायक अभियंता,
बांधकाम नियंत्रण क्र.

पुणे महानगरपालिका.

Gadela
6/11/2008

पुणे नगरपालिका (२०२१ ते २०२४)

२/१३५५

मुमादानु. १११२ (१०० पानी ३० पुस्तके) १२-०९

आरोग्य/अन्न परवाना



पुणे महानगरपालिका
PUNE MUNICIPAL CORPORATION

सन १९४९ च्या दि बॉम्बे नर्सिंग होम्स रजिस्ट्रेशन अॅक्टच्या कलम ५ अन्वये दिलेले
रजिस्ट्रेशन सर्टिफिकेट

Certificate of Registration under Section 5 of the Bombay Nursing Homes
Registration Act, 1949
(नियम ५ अन्वये) (Under Rule 5)

क्रमांक No.: **N^o 2759**

दि बॉम्बे नर्सिंग होम्स रजिस्ट्रेशन अॅक्ट, १९४९ अन्वये श्री / श्रीमती

श्री. दीपा दिवकर

चिञ्जण

यांचे **कोकोलिन सिव्हर**

घरेलू नर्सिंग होम / मॅटर्निटी होम रजिस्टर केले असून सदरचे नर्सिंग होम व मॅटर्निटी होम चालविण्यास परवाना
देण्यात येत आहे.

सैदाही सुक सुशांती हायवेम,

This is to certify that Shri / Shrimati **श्री. दी. दी-३०, दिवकर ईश**

सैदाही, लिन. सि. १, पंचम २१३, has been registered under the
Bombay Nursing Homes Registration Act, 1949 in respect of **कोकोलिन सिव्हर,**

situated at **पुणे-०४**
and has been authorised to carry on the said Nursing Home.

रजिस्ट्रेशन क्र. **LCBP-0506-01150** प्रसूतीसाठी

Maternity

०६

कॉट्स

Registration No. **०१.११.२००४**

इतर रुग्णांसाठी

१९६

कॉट्स

रजिस्ट्रेशन दि. **१२.०९.०४.२०२१**

Other Nursing Patients-

कॉट्स

Date of Registration **३१.०३.२०२४**

ठिकाण Place **पुणे**

कोकोलिन सिव्हर हायवेम

सर्टिफिकेट दिल्याचा दिनांक Date of issue of Certificate : **१४.३१/०३/२१**

सदरचे सर्टिफिकेट दिनांक ३१ मार्च **२०२४** पर्यंत कार्यवाहीत राहील.

This Certificate shall be valid up to 31st March _____

(डॉ. मधुसूदन निजोद मारुत)
आरोग्य अधिकारी
पुणे महानगरपालिका

डॉ. आशिल मारुती
Medical Officer of Health, Pune Municipal Corporation.
आरोग्य अधिकारी
पुणे महानगरपालिका



QMS-ISO-9001:2015
EMS-ISO-14001:2015
Reg. No. RI91/8395



CERTIFICATE

Division : PMC Registered

Date : 21/06/2021

This is to Certify that in terms of Bio Medical Waste Treatment Facility agreement dt. 20.04.2009 with pune Municipal Corporation, You are hereby granted registration for and on behalf of Pune Municipal Corporation From 01-04-2021 to 31-03-2022

Registration No : 000816

PESPL Code	Name & Address of the Occupier	Category	No. Of Beds
NH000557	K.M.M.T SAHYADRI SUPER SPECIALITY HOSPITAL 30-C ERANDAWANE NEXT TO TILAK TANK KARVE ROAD PUNE - 411004	NURSING HOME	202

As per Biomedical Waste Management Rules, 2016 and MPCB norms, proper segregation & disposal of the same by delivering the waste to the CBWTF vehicle at designated point is the responsibility of individual Generator

Compliance as per MPCB rules as under be ensured from your end :-

1	Proper Segregation and Handling over the waste to us.
2	Waste sharps, needles, metals as per schedule I (Category White) of Biomedical Waste Management Rules, 2016 to be handed in puncture-proof, leak-proof, tamper-proof container with white barcode.
3	Glass material and metallic body implants after disinfection by soaking washed glassware after cleaning with detergent and Sodium Hypochlorite treatment or through autoclaving or microwaving or hydroclaving as per schedule I Category (a) & (b) Blue of Biomedical Waste Management Rules, 2016 to be handed over in puncture-proof & leak-proof container with blue barcode.
4	Ensure delivery of biomedical waste in red bag, yellow bag, white barcode container, blue barcode container to collection vehicle.
5	No untreated bio-medical waste should be kept stored a period of 48 hours.

We hereby certify that the Bio Medical Waste received at our end is disposed off as per the norms laid down by MPCB from time to time

For Passco Environmental Solutions Pvt. Ltd.

Authorized Signa



PASSCO ENVIRONMENTAL SOLUTIONS PVT. LTD.

Operator Common Bio-Medical Waste Treatment Facility for P.M.C./P.C.M.C. Area

Regd. Office : "Narayani" 34/4 Erandawane, Behind Eisen Pharmaceuticals, Pune-411 004. India. Telefax : +91 20-6602 4765, 2546 7096

P.M.C. Site Office : Kailash Crematorium Compound, Next to Naidu Hospital, Pune - 411 001.

P.C.M.C. Site Office : S. No. 172, 173, 174, Y.C.M. Hospital, Ground Floor, Sant Tukaram Nagar, Pimpri-411 018. Tel. : +91 20 2742 0395, 6733 2149

• Email : helpdesk@passco.in • Website : www.passco.in

CIN : U33129PN2005PTC020340

MAHARASHTRA POLLUTION CONTROL BOARD

Phone1 : 02025811698
Phone1 : 02025811698
Fax : 025811029



Regional Laboratory

Jog Centre, 3rd Floor
Wakade Wadi,
Pune-Mumbai Road,
Shivaji Nagar.

Website : <http://mpcb.gov.in>

E-mail : sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/JVS/20/2111

Date: 30/01/2021

ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	KMMMT Sahyadri Super Speciality Hospital, Erandewane, Pune	Industry Code	
Consent No		Type Of Industry	Hospital
Dt. & Time of Sample Collection	11/01/2021 10:37:00		

Sample ID	SROPN1/JVS/20/07445	Sample Source	STP
Lab Sample Code	RLPN/JVS/20/01001		
Sample Location	Outlet	Location Details	
Collected By	Sanjana D. Jadhav	Seal No.	
Dt. of Submission	11/01/2021	Dt. of Receipt	13/01/2021

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	37.0
2	C.O.D	mg/lit	72.0
3	Oil & Grease	mg/lit	BDL
4	pH		8.1
5	Suspended Solids	mg/lit	8.0

NA : Not Analysed

BDL : Below Detection Limit

ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Dr.P.D.Khadkikar
Scientific Officer
I/C ,Regional Laboratory - Pune

Annexure - 6



Sahyadri Super Speciality Hospital
Deccan Gymkhana

Sahyadri
Hospitals®

13/01/2021

210115FR-0003

To : Sub Regional Officer,
Sub-Regional Office - Pune 1
Maharashtra Pollution Control Board,
2nd Floor, Jog Center Building,
Old Mumbai Pune Highway
Wakadewadi
Pune 411003

Subject : Submission of additional information asked during the visit.

Reference : 1) Visit Report Dated 11/01/2021
2) CCA No. BO/CAC-Cell/CCA/49407/CAC-1910000512 Dt.10/10/19.

Dear Sir,

With reference to referred visit report submitting clarification regarding different hospital address on MPCB CCA & on Bombay Nursing Home Registration Certificate, Also submitting month wise BMW generated and handed over to CBMWTF from 01/01/2020 to 31/12/2020.

- 71/219 3/31/21
- A) **Difference in Address**
- 1) Both address are of same place
 - 2) The address given on MPCB CCA, OC by PMC is as per revenue record and the address on Bombay Nursing Home Registration Certificate is detailed address given with intention to find out the hospital location easily.
 - 3) Applying to PMC Nursing Home Registration Authority for updating the address.
- RO

Sahyadri Super Speciality Hospital

Plot No. 30 C, Erandawane, Karve Road, Pune 411 004

Tel. : + 91 20 6721 3000 / 2540 3040 | Fax : + 91 20 2540 3270 | www.sahyadrihospital.com | Feedback.deccan @sahyadrihospitals.com

Sahyadri Hospitals Ltd. (CIN: U85110PN1996PLC099499) Regd. Off. : Survey No. 89 & 90, Plot No. 54, Lokmanya Colony, Kothrud, Pune 411 038
| Pune - Deccan Gymkhana, Kothrud, Hadapsar, Bibwewadi, Kasba Peth, Nagar Road | Karad | Nashik |

B) Details of month wise BMW generated and handed over to CBMWTF

- 1) Category wise BMW generated and handed over to CBMWTF, during the period commencing from 01/01/2020 to 31/12/2020 is

#	Category	Number of Bags			Total Weight		
		Hospital	Blood Bank	Total	Hospital	Blood Bank	Total
1	Yellow	23504	312	23816	34756.62	990.17	35746.79
2	Red	6867	113	6980	10095.61	205.91	10301.52
3	White	540	0	540	554.98	0.00	554.98
4	Blue	1200	0	1200	4742.12	0.00	4742.12
		Total Bags		32536	Total Weight		51345.41

- 2) Detailed report of Month wise both Covid and Non Covid BMW Generated and handed over to CBMWTF, during the period commencing from 01/01/2020 to 31/12/2020 is enclosed herewith.

If required will submit if any additional information and documents

Thanking you.

Yours truly,

For Konkan Mitra Mandal Medical Trust
Sahyadri Super Speciality Hospital

Ms. Manjusha Londhe
Ms. Manjusha Londhe
General Manager Operations



Enclosed

- 1) Copy of property Register Card
- 2) Copy of Nursing home Licence No. LCLBP-0506-01150
- 3) Detailed record of Month wise both Covid and Non Covid BMW Generated and handed over to CBMWTF, from 01/01/2020 to 31/12/2020

मालमत्ता पत्रक

विभाग/मौजे -- **एरंडवणा T.P.१** तालुका/न.भु.मा.का. -- **न.भु.क्र. १** जिल्हा -- **पुणे**
 नगर भुमामन क्रमांक शिट नंबर प्लॉट नंबर क्षेत्र धारणाधिकार शासनाला दिलेल्या अक्षरणांचा किंवा भाड्याचा लघुशील अर्जाचा त्याच्या फेर तपसणीची निवत वेळ।

३०क

३२सी

१९७५.८५ चौ.मी.
 एक हजार नऊशे पंच्याहत्तर
 पॉइंट पंच्याऐशी चौ.मी.

सुविधाधिकार

हक्काचा मुळ धारक वर्ध

पुणे म्युनिसिपल कॉर्पोरेशन, पुणे.

पट्टेदार

इतर भार

इतर शरे



दिनांक	व्यवहार	खंड क्रमांक	नविन धारक (धा) पट्टेदार (ए) किंवा भार (धा)	साक्षात्कार
२४/०८/२०११	भाडेपट्टा नॉद - दु.नि.हवेली क्र. ४ यांचेकडील र.द.क्र. १२६०/९८ दि. २५/३/९८ अन्वये नांव दाखल केले		L कांकणा मित्र मंडळ मेडिकल ट्रस्ट	के.रघुनाथ २५.१८.२०११ म.भु.अ.क्र.१ पुणे
१९/०५/२०१५	परिपत्रकानुसार :- मा.जमावंदी आयुक्त आणि संचालक भूमि अभिलेख (म.राज्य) पुणे यांचेकडील पत्र क्र. / ना.भु. १/ मि.प. अक्षरी नॉद /२०१५ दि. १६/२/२०१५ रोजीचे परिपत्रकान्वये मिळकत पत्रिकेवर अक्षरी क्षेत्र नमुद केले असे.			के.रघुनाथ २५.१८.२०११ म.भु.अ.क्र.१ पुणे

तपसणी करणारा -

खरी नक्कल -

अर्ज प्राप्त दिनांक -

नक्कल तयार दिनांक - ११/०८/२०

प्रत दिली दिनांक - ११/०८/२०

तयार करणार - संजयदास

तपस करणार -

नक्कल की -

कामत की - ३३१ -

"खरी नक्कल"

शिरसेदार ११/०८/२०

महाराष्ट्र शासन अधिकारी १९

न.भु.क्र. १

पुणे

पुणे नजीक २०१ (२०१८ ते २१)

२१११५५

पुणे नजीक, १९९९ (१०० फाती ३० पुनर्क) १२-०१

आरोग्य/अन पयदान



पुणे महानगरपालिका
PUNE MUNICIPAL CORPORATION

सन १९४९ च्या दि बॉम्बे नर्सिंग होम्स रजिस्ट्रेशन अॅक्टच्या कलम ५ अन्वये दिलेले
रजिस्ट्रेशन सर्टिफिकेट
Certificate of Registration under Section 5 of the Bombay Nursing Homes
Registration Act, 1949
(नियम ५ अन्वये) (Under Rule 5)

क्रमांक No. : N^o 2122

दि बॉम्बे नर्सिंग होम्स रजिस्ट्रेशन अॅक्ट, १९४९ अन्वये श्री / श्रीमती
उत्तमराव यांचे डॉ. दीपा दिवेकर
कोळठा मित्र मंडळ रुग्ण
येथील नर्सिंग होम / मॅटर्निटी होम रजिस्ट्रेशन केले असून सध्याचे नर्सिंग होम पुणे नजीक येथे
देण्यात येत आहे. पुणे नजीक
This is to certify that Shri / Shrimati उत्तमराव has been registered under the
Bombay Nursing Homes Registration Act, 1949 in respect of डॉ. दीपा दिवेकर
situated at पुणे नजीक
and has been authorised to carry on the said Nursing Home.

रजिस्ट्रेशन क्र. LCBP-0506-01150 प्रमूलीसाठी ०६ कॉट्स
Registration No. Maternity Coats
रजिस्ट्रेशन दि. : ०८/११/२००८ इतर रुग्णांसाठी १९६ कॉट्स
Date of Registration Other Nursing Patients Coats
ठिकाण Place : पुणे डॉ. दीपा दिवेकर डॉ. न. वि. उ. करिमा
सर्टिफिकेट दिल्याचा दिनांक Date of issue of Certificate :
सध्याचे सर्टिफिकेट दिनांक ३१ मार्च २०२१ पर्यंत कार्यवाहीत राहिले.
This Certificate shall be valid up to 31st March _____

सुट्टे नियोजन शाखेची या नमुनेची प्रत
आरोग्य शाखाच्या नृत्य शाखा मंत्रालयात
वैदिक डॉ. पी. एम. हे. व पुणे म. न. पा. शाखा
एक-इयूटी डायरेक्टर ऑफ हेल्थ सर्विस
वैदिक शाखेच्या आदेशाने आहे.

Medical Officer of Health, Pune Municipal Corporation
पुणे महानगरपालिका

आरोग्य शाखा

MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE - PUNE-I

Ph. 020-25811694
Fax. 020-25811029



Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai - Pune Highway,
Pune 411003

Visit Report

Name & Address of ^{Hospital} Industry: KMMMT Sahyadri Super Speciality
Hospital, 32C, Plot No. 30C,
Grandwane, Kamre Rd, Pune,

Date of Visit

^{Hospital}
Industry Officials

: 11.01.2021

: Mr. Shailesh M. Maybhate
Sr. Manager legal

Consent Validity

: Valid up to 31.03.2023

Observations

- As per Hon'ble NGT OA no. 82/2020, visit is carried out to above HCE
- (i) HCE has obtained combined consent and BMW authorization which is granted from the period 01.04.2018 to 31.03.2023 for 202 no. of beds. Total plot area of HCE is 1955.85 sq.mt. and total construction Built up area - 8639 sq.mt.
- (ii) As per application for CCA, HCE has mentioned the above address.
- (iv) As per OC issued by local body address mentioned as Sr. No. 32C, Final plot no 30C Grandwane, Pune.
- v) HCE has obtained Bombay Nursing Home

registration, which is² issued by PMC and
 is valid up to 31.03.2021 for 202 beds.

vi) The address mentioned in Bombay Nursing
 Home certificate is plot No. E-30, Near
 Tilak tank, lane no. 1, Prabhat Road,
 Deccan Gymkhana, Pune-04.

vii) HCF has obtained membership of COMWTSDF
 Mls. Pussco, which is valid up to 31.03.2021
 for 202 no. of beds in the membership
 address mentioned as 30C, Grandwane, Next
 to Tilak tank, Karve road, Pune 04.

viii) HCF has provided primary STP of MBBR Tech-
 nology with tertiary treatment of capacity
 110 CMD for the treatment of domestic
 effluent. During visit, STP is found in operation.
 JWS of STP outlet is collected for analysis
 purpose.

(ix) HCF has provided primary and tertiary
 FTP for the treatment of trade effluent
 of 10 CMD. After treatment effluent is
 further disposed in STP for further treatment.

x) HCF has provided UV system for disinfection.
 Treated effluent is drained to PMC sewer
 line and not used for recycling as per
 CCA condition.

xi) As per CCA, Waste generation is as below.

a) yellow category - 2400 kg/m

b) Red category - 1750 kg/m

c) White category - 600 kg/m

d) Blue category - 150 kg/m

During visit, it is observed that HCF is
 segregating waste at the source wordwise.

: 3 :

- xii) For the storage of segregated BMW, separate area at ground floor is provided with a lock & key arrangement provided
- xiii) HCF has maintained the record of daily generation of biomedical waste and BMW/TSDF.
- xiv) HCF has provided three DG sets of 250 KVA capacity with stack height above building
- xv) HCF has submitted annual report for BMW, for last year on 05.06.2020.
- xvi) As per CEA, HCF has submitted BG of 2.75 lacs which is valid up to 31.07.2023. One BG of Rs. 1.0 lakh is not submitted by HCF for the provision of ETP.
- xvii) HCF has directed to submit clarification regarding different address in MPCB CEA, Bombay Nursing Home issued by PMC, and in occupation certificate record. HCF has also instructed to submit month wise BMW generation and disposal record for last one year.
- xviii) At present out of 202 beds, HCF has reserved 32 beds for covid patients. Covid waste is also stored at ground floor in existing storage facility by providing separate compartment

Shiv

(Shivlesh Maybhate)
Sr. Manager Legal

Pratap

(Pratap Jagtap)
Sub-Regional Officer,
MPCB, Pune 1

MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE - PUNE-I



Ph. 020-25811694
Fax. 020-25811029

Jog Center Bldg.
2nd floor, Wakdevadi,
Old Mumbai - Pune Highway,
Pune 411003

Visit Report

Name & Address of Hospital :- KMMMT Sahyadri Super Speciality
Hospital, 32C, Plot No. 30C,
Erandwane, Karve Road, Pune.

Date of Visit :- 11.08.2021

Industry Officials :- Shri Sagar Gujar, Asst. Manager
Support Services, 9673338072

Consent Validity :- valid up to 31.03.2023

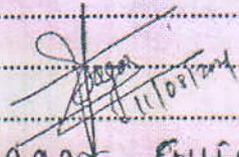
Observations :-

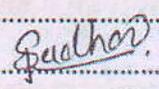
- i) As per instructions of higher authority visit is carried out for verification of present status as per the matter of Hon'ble NGT court case OA no. 82/2020.
- ii) During visit, hospital is found in operation.
- iii) Hospital has obtained combined consent and BMW authorization (CCA), which is granted from the period 01.04.2018 to 31.03.2023 for 202 no. of beds and having total plot area - 1955.85 sq.mt and construction BUA - 8639 sq.mt
- iv) Hospital has provided STP of 110 CMD capacity, which consist of MBRB Technology and up to tertiary treatment

stage with UV system for disinfection. Also hospital has provided primary and tertiary treatment as ETP of 10 CMD capacity for the treatment of trade effluent. After treatment, trade effluent is further treated in STP. Treated effluent is drained to PMC sewer line and not used for recycling as per CCA condition. During visit, both STP and ETP are found in operation. STP treated effluent sample is collected for analysis purpose.

- v) Hospital has carried out segregation of BMW at source wardwise. Then stored segregated BMW in separate compartment at ground floor which is provided by lock & key arrangement.
- vi) Hospital has obtained Bombay Nursing Home registration valid up to 31.03.2022 for 202 no. of beds. Registration is obtained for address as - Plot No. C-30, Tilak Tank lane no.1, Prabhat Road, Deccan Gymkhana, Pune 04.
- vii) Hospital has obtained membership of CBMWTSDF M/s. Passco Environmental Solutions Pvt. Ltd. which is valid up to 31.03.2022 for 202 no. of beds.
- viii) BMWL annual report for the year 2020 is submitted online on 20.05.2021.
- ix) Hospital has maintained the record of daily generation of BMW and disposal of BMW to CBMWTSDF, Passco.
- x) Hospital has provided D.G. sets. D.G. sets are provided with stack height.

- 3
- provided above building roof separately
- xii) As per CCA, Hospital has submitted bank Guarantee of Rs. 2.75 lakh, which is valid up to 31.07.2023. One BG of Rs. 1.0 lakh is not submitted for the provision of ETP.
- xiii) As per last visit instructions, Hospital has submitted clarification regarding different address in MPCB CCA, Bombay Nursing Home issued by PMC and occupation certificate record with last one year BMW disposal data for 2020 year.
- xiii) At present, out of 202 no. of beds, 36 no. of beds are reserved for covid patients. Covid BMW waste is also stored at ground floor in existing storage facility by providing separate compartment.


 (Sagor Eufar)
 Asst Manager Support
 Services


 (Sanjana Jadhav)
 FO, MPCB, SROPE

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your service is our duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/MPCB/SCN/ 2109090003

Date: 09/09/2021

To
M/s. KMMMT Sahyadri Super Speciality Hospital,
32 C, Plot No. 30 C, Erandawane,
Karve Road Haveli, Pune

Sub: Show Cause Notice.

- Ref:** 1) Consent Granted by the Board vide dtd. 10.10.2019 valid upto 31.03.2023
2) Grievance application in the Hon'ble NGT as OA 82/2020 (WZ) filed by Shashikant Kamble Vs Central Pollution Control Board & Ors.
3) Hon'ble NGT order dtd.10.11.2020
4) Board Officials visit to your Hospital on 11.01.2021 & 11.08.2021
5) Proposal generated by this office vide legal module no. MPCB-LEGAL-ACTION-170821004 Dtd. 29.08.2021

WHEREAS, you are operating Hospital located in the "Pollution Prevention Area" under the Water Act, 1974; under the Air Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

WHEREAS, Ministry of Environment, Forest & Climate Change, Govt. of India has notifies, Water(Prevention and Control of Pollution) Act, 1974 for prevention and control of water pollution and the maintaining or restoring of wholesomeness of water and Air (Prevention and Control of Pollution), Act, 1981 for prevention, control of air pollution.

AND WHEREAS, it is obligatory on your part to obtain Consent to Operate of the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and to comply the same.

AND WHEREAS, it is an obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, Grievance application in the Hon'ble NGT as OA 82/2020 (WZ) is filed by Shashikant Kamble Vs Central Pollution Control Board & Ors vide ref.2.

AND WHEREAS, Hon'ble NGT vide order dtd.10.11.2020 directed M.P.C. Board to submit the status report.

AND WHEREAS, Board official have visited to your Hospital on 11.01.2021 and 11.08.2021 and accordingly submitted legal the action proposal vide ref (5), there in reported following non compliances.

1. You are not recycling the treated effluent as per consent condition.
2. The JVS STP outlet collected on 11.01.2021 is exceeding the limit of BOD parameter -37 Mg/L against consented standard 30 Mg/L of Combined Consent and Authorization of the Board.

--2--

NOWHEREFORE, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you under the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and r/w Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

The reply, if any shall reach this office within 07 days from the date of receipt of this notice, failing which, further legal action as deem fit shall be initiated as per the provision of various environmental enactments, which may please be noted.

For and behalf of M.P.C. Board

Nitin Shinde
09/08/21
(Nitin Shinde)

I/c. Regional Officer, Pune

Copy to:-

Sub Regional Officer, M.P.C. Board, Pune I :- You are directed to ensure the receipt of this Show Cause Notice to the industry and submit the compliance accordingly.